

F.No. 225/242/2018/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes (ITA.II Division)

North-Block, New Delhi, the 28th of August, 2018

Order under Section 119 of the Income-tax Act, 1961

In view of disruption caused due to severe floods in Kerala, in partial modification of order dated 26.07.2018 in file of even no., the Central Board of Direct Taxes, hereby, further extends the due date specified under clause (c) of Explanation 2 to section 139(1) of the Income-tax Act, 1961 for furnishing return of income, from 31st August, 2018 to **15th September, 2018, in case of Income-tax assesseees in the State of Kerala**, who are liable to file their Income-tax returns by 31st August, 2018.

Rajaram
(Rajaram),
28/08/18

Under Secretary to the Government of India

Copy to:-

1. PS to F.M./OSD to FM/PS to MOS(F)
2. PS to Finance/Revenue Secretary
3. Chairman (CBDT), All Members, CBDT
4. All Pr.CCSIT/CCsIT/Pr.DsGIT/DsGIT
5. Chief-Secretary, Kerala
6. All Joint Secretaries/CsIT, CBDT
7. Directors/Deputy Secretaries/Under Secretaries of Central Board of Direct Taxes
8. ADG(Systems)-4 with request to place the order on official website
9. Addl. CIT, Data Base Cell for placing it on irsofficers website
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi-110003
11. All Chambers of Commerce
12. CIT (M&TP), Official Spokesperson of CBDT
13. ADG(PR,PP&OL) for placing on twitter handle of the department

Rajaram
(Rajaram),
28/08/18

Under Secretary to the Government of India